

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.112/MP/2019
Along with I.A. No. 55/2019**

Subject : Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 and 15 CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs.

Date of hearing : 12.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Tadas Wind Energy Private (P) Limited. (TWE (P) Ltd.)

Respondents : National Load Despatch Centre & Anr.

Parties present : Shri Ashwin Ramanathan, Advocate, TWE (P) Ltd.

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking directions to the Respondents for issuance of Renewable Energy Certificates to the Petitioner under the Renewable Energy Certificate mechanism and Regulations 14 and 15 Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

2. Learned counsel for the Petitioner submitted that subsequent to filling of the Petition, APTRANSCO has issued the accreditation on 30.4.2019. Accordingly, the Petitioner has filed the Interlocutory Application (IA) for seeking amendment to the Petition. Learned counsel for the Petitioner requested the Commission to issue notice on the Petition and I.A.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 28.6.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 12.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition and I.A shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**